

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 19960 –JK (LD) of 2025

DATED:- 18 - 12 - 2025

Sanction is hereby accorded to the appointment of Officer's of Forest Department as Officer Incharge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition,if any, pending before Hon'ble Supreme Court of India / Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 18- 12- 2025

No:-LAW-OIC/12/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner Secretary to Government, Forest Department.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No.- 19960 JK(LD) of 2025 dated 18.12.2025

S.No.	Title of the Case	OIC
1	OA No. 1067/2024 titled Imlaq Ahmed Vs UT of J&K & Ors.	Sh. Makesh Thakur, JKFS,DFO, Kishtwar Mob. No 9906358543 e-mail dfokishtwar.for jk@nic.
2	WPC No. 3285 of 2025, titled M/s Ashok Stone crusher Versus Union Territory of Jammu and Kashmir .	Shri Navneet Singh, (IFS), Regional Director, Pollution Control Committee, Jammu
3	WPC No.3295 of 2025, titled M/s Star Stone Crusher Versus Union Territory of Jammu and Kashmir.	
4	WPC No.3391 of 2025, titled M/s Maa Durga Stone Crusher Versus Union Territory of Jammu and Kashmir.	
5	WPC No.3375 of 2025, titled M/s JK Stone crusher Versus Union Territory of Jammu and Kashmir.	
6	WPC No.3363 of 2025, titled M/s DPS Associates Village landial Tehsil Bhadwal Jammu (North) through Smt. Neelam Sharma Versus Union Territory of Jammu and Kashmir.	
7	WPC No....., of 2025, titled M/s Raavi Stone Crusher through its Partner Sh. Joginder Pal Versus Union Territory of Jammu and Kashmir.	
8	WPC No. 3429 of 2025 titled Choudhary Stone Crusher through Vikram Randhawa Versus Union Territory of Jammu and Kashmir.	
9	WPC No. 3430 of 2025 titled Amar Stone Crusher through its Proprietor Mukesh Kumar District Reasi Versus Union Territory of Jammu and Kashmir	

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